

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO.** 130(ND)14  
**CA. NO.**

**CORAM:**

**PRESENT: SH. R. VARDHARAJAN**  
**HON'BLE MEMBER (J)**

**SH. M.K. HANJURA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.09.2016**

**NAME OF THE COMPANY:** M/s. Ms. Veena Singh V/s. M/s. Hawk Eye Protection & Detective Service Pvt. Ltd.

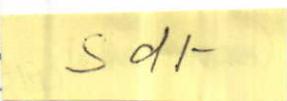
**SECTION OF THE COMPANIES ACT: 397/398**

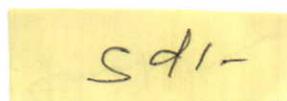
<b>S.NO</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1	ALOK SHANKAR	Adv	Petitioner	
2	GAURAV SINGH	Adv	Petitioner	
3	AMIT GOEL	ADV	Respondents	

**ORDER**

Learned counsel for the parties are present. Learned counsel for the petitioner has stated that the appeal filed against the interim order passed by the Company Law Board has been decided by the Delhi High Court and he needs to place on record the copy of the order passed in it. Learned counsel is given two weeks' time on that count. The Learned counsel shall also be at liberty to file the rejoinder within the period detailed above.

List for arguments on 26.10.2016.

  
(R.Varadharajan)  
Member (Judicial)

  
(Maharaj Krishan Hanjura)  
Member (Judicial)